- (d) if so, the details thereof; and
- (e) the details of action, if any, taken by Government in this regard?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) and (b) As per Ministry of Finance letter No: l(2)/PF-I/2014(Pt) dated: 30.09.2016, Central Government is to provide 100% of the remaining cost of irrigation component only of the Polavaram Irrigation Project (PIP) for the period starting from 01.04.2014 to the extent of the cost of the irrigation component on that date.

(c) to (e) State Government send request for reimbursement of expenditure on PIP from time to time. However, it has not specifically requested to reimburse the expenditure made on project on the basis of 2017-18 price level.

Till now, Central Assistance (CA) of ₹6764.16 cr has been released from time to time as per eligible proposals recommended by Polavaram Project Authority and Central Water Commission since 01.04.2014. For further release of funds, Ministry of Finance *vide* its letter No. 14(10)/PF-11/2016 dated 26.07.2018 and later *vide* letter No. F.No. 10 (14)/PF-II/2016 dated 06.05.2019 has requested for submission of - (i) Audited Statement of Expenditure incurred by the State on the project till 31.03.2014, & (ii) Revised Cost Estimates (RCE) of the project at 2013-14 Price Level (PL).

As reported by the State Govt, of Andhra Pradesh, Principal Accountant General (PAG) office, Hyderabad has completed the audit of ₹3777.44 crore out of total expenditure of ₹5135.87 crore (now tentatively indicated as ₹5175.25 crore as per ongoing audit) incurred up to 31.3.2014. Ministry *vide* its letter dated 18.06.2019 has again requested the State to submit audited statement of expenditure for the full amount. Further release of fund is dependent upon the compliance by the State Government.

## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

## Challenges before CIL to ramp up production

1574. SHRIA. K. SELVARAJ: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that land acquisition environmental and forestry clearances, law and order situation and Resettlement and Rehabilitation (R&R) issues are major challenges to ramp up production by Coal India Limited (CIL);

(b) if so, the details thereof;

[RAJYA SABHA]

Unstarred Questions

(c) whether it is also a fact that Coal India Limited is also beset with evacuation issues; and

(d) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Coal India Limited (CIL) has apprised to achieve 880 MT production by 2023-24 subject to major enabling conditions/constraints such as physical possessions of land, timely grant of forestry clearances, law and order situation in command areas of Bharat Coking Coal Limited, Central Coalfields Limited and Mahanadi Coalfields Limited and Rehabilitation and Resettlement issues across all subsidiaries of CIL.

(c) and (d) Major coal reserves of CIL are in Greenfield areas where CIL is usually the sole stakeholder. These areas are bereft of any evacuation infrastructure. Hence, in order to establish an effective outlet of the coal produced, CIL has collaborated with the Indian Railways and its subsidiaries to undertake construction of railway lines in the State of Jharkhand, Odisha and Chhattisgarh.

## Allotment of coal blocks to Edlapur and Godhna TPS

1575. SHRI K.C. RAMAMURTHY: Will the Minister of COAL be pleased to state:

(a) steps taken by Ministry to allot coal blocks to Edlapur and Godhna Thermal Power Stations (TPSs) in Karnataka;

(b) whether Ministry is aware that due to non-availability of linkages, the Ministry of Environment, Forest and Climate Change is not giving the necessary clearance;

(c) details of constraints that the Ministry is facing to allot Ghogarpalli and dip side of Ghogarpalli coal block situated in Odisha; and

(d) by when the Ministry would expedite the issue and facilitate coal linkages to above power plants?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) At present no coal block has been allocated to Edlapur and Godhna Thermal Power Stations (TPSs) in Karnataka under provisions of the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act] and Rules made thereunder.

(b) to (d) The Government have decided to allocate Ghogarpalli and Dipside of Ghogarpalli coal blocks, situated in Odisha, to a subsidiary of Coal India Limited *i.e.* Western Coalfields Limited, for making it more than 100 MT companies under the MMDR Act.